

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 201/MP/2023

Subject : Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2021-22 in respect of Nimoo Bazgo Power Station.

Petitioner : NHPC

Respondents : Power Development Department, J&K

Date of Hearing : **20.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC
Shri Gursharan Singh, NHPC

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner submitted that the present petition has been filed seeking recovery of energy charges due to a shortfall in energy generation of 5.26 Mus, for reasons beyond the control of the Petitioner.

2. The Commission, after hearing the learned counsel for the Petitioner, directed, as under:

- (i) Admit and issue notice to Respondents.
- (ii) The Petitioner is directed to submit the following additional information, after serving a copy on the Respondent, on or before **12.10.2023**.

(a) Methodology for calculating daily maximum possible generation as claimed in the Petition (in MS Excel);

(b) Clarify the difference between generation beyond the design energy calculation & excess generation beyond full capacity;

(c) Revision, if any, in the claim of energy charge shortfall due to reasons beyond the control of the Petitioner by accounting for overload generation, energy accounted under DSM and the revenue which would have been earned, in case, the energy accounted under DSM would have been scheduled.



(d) Calculation of energy loss for all the reasons within and beyond the control of the petitioner and support documents for the claim of shortfall in energy generation due to reasons beyond the control.

(e) Certified data of inflow and planned and forced outage data for petitions where the shortfall is claimed due to less inflow. The same may be co-related with generation;

(f) Actual Auxiliary consumption during 2021-22 considered for calculation of shortfall in energy generation.

(iii) The Respondent is permitted to file its reply on or before **30.10.2023**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **28.11.2023**. Pleadings shall be completed by the parties by the due date mentioned.

3. The Petition shall be listed for hearing on **20.12.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

